GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE LOK SABHA

UNSTARRED QUESTION No. 2624 TO BE ANSWERED ON FRIDAY, THE 17th March, 2017 26, PHALGUNA, 1938 (SAKA)

AMENDMENT IN INCOME TAX ACT

2624. SHRI RAMSINH RATHWA:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has received any proposal from the concerned States/UTs to amend section 2(15) of the Income Tax Act, 1961 to exclude the State Maritime Boards from the purview of the Income Tax Act, 1961 due to constraints for development of port infrastructures in the country;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to make the necessary changes in the Income Tax Act in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR)

(a), (b) &(c) Yes Madam. The Government has received proposals from various States to amend section 2(15) of the Income Tax Act, 1961 to exclude the State Maritime Boards from its purview. This request was examined and not found feasible.